

1.	2	3	4	5	6
8.	राजनंदगांव	11,100	444.00	1995-96 से 1998-99	-वही-
9.	रायपुर	3860	252.68	1994-95 से 1998-1999	-वही-
10.	सरगुजा	5082	322.14	1994-95 से 1997-1998	-वही-
11.	टिकमगढ़	2362	128.68	1993-94 से 1997-98	-वही-
12.	उज्जैन	4600	338.57	1993-94 से 1997-98	-वही-
13.	रायसेन	—	—	—प्रस्तावों को वाटरशेड विकास की मार्गदर्शिकाओं के आधार पर पुनः तैयार करने हेतु राज्य सरकार के पास वापस भेज दिया गया है।	
14.	राजगढ़	—	—		-वही-
15.	गुना	—	—		-वही-
16.	भिंड	11370	454.80		-वही-
17.	नालाघाट	5272	367.60		-वही-
18.	खारगांव	5000	400.00		-वही-
19.	शिवपुरी	7000	496.00		-वही-
20.	शाहजापुर	6000	420.00		-वही-
21.	विदिशा	6193	770.59		-वही-

Reforms in The Oil Sector

*572. SHRI KRISHNA KUMAR BIRLA: Will the PRIME MINISTER be pleased to state:

(a) whether any report on reforms in the oil sector in the country has been prepared by Government; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b) The report of "Strategic Planning Group" formed for restructuring of the National Oil Industry is awaited.

Backlog of Oil/Gas Distribution Agencies for SCs/STs in Andhra Pradesh

*573. SHRI SOLIPETA RAMACHANDRA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Indian Oil Corporation had advertised for filling-up of backlog allotment of oil/gas distribution agencies for scheduled castes/scheduled tribes candidates in Andhra Pradesh in December, 1995;

(b) if so, the details thereof, including the locations of the proposed agencies and the number of applications received;

(c) the action taken so far; and

(d) by when final selections are likely to be made?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI T.R. BAALU): (a) and (b) Indian Oil Corporation Limited advertised 11 retail outlet dealerships under SC/ST category in Andhra Pradesh in December, 1995, as per details given below:

Sl. No.	Location	District	Category	No. of appln. received
1.	Ramayampet	Medak	SC	95
2.	Between Boowenpally & Miyapur (NH-9)	Rangareddy	SC	182

Sl. No.	Location	District	Category	No. of appln. received
3.	Bacchanpet	Warangal	SC	66
4.	Rampachodavaram	E.Godavari	ST	27
5.	Between Pichatur & Kuppedu Vill. on Puttur-Mangalapuram Road.	Chittoor	SC	27
6.	Cuddapah Town	Cuddapah	SC	40
7.	Kalluru	Khammam	SC	82
8.	Kaikalur	Krishna	SC	73
9.	Putrela	Krishna	SC	54
10.	Tripuraram	Nalgonda	SC	59
11.	Addanki	Prakasm	SC	75

(c) and (d) Selection of dealers will be made after the selection procedure is re-activated.

Writing Confidential Reports of IAS Officers by Seniors Facing Enquiries

*574. DR. MOHAN BABU: Will the PRIME MINISTER be pleased to state:

(a) what is Government's policy regarding writing of Annual Confidential Reports of All India Service Officers by seniors who are either under suspension or are facing vigilance enquiries and vigilance proceedings;

(b) whether it is a fact that such senior officers usually use the ACR system to further their interests;

(c) in what manner Government propose to deal with this situation;

(d) whether any precedents are existing to deal with objections against senior officers undergoing vigilance scrutiny, writing ACRs of their juniors; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN):

(a) Since writing of ACR is an official work and an officer under suspension is prohibited from attending official work, he is also prohibited from writing of ACRs of his subordinates as Reporting/

Reviewing/Accepting authorities as the case may be. In cases where an officer is not under suspension he may write ACRs as per rules.

(b) No such reference has come to the notice of this Department.

(c) and (e) There are set procedures and rules for writing of ACRs, communication of adverse ACRs and their expunction, if necessary.

Subletting of Government Accommodation in Delhi

*575. SHRI TARA CHARAN MAJUMDAR: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of cases of sub-letting of Government accommodation in Delhi have been detected during surprise checks conducted from 1995 to June, 1996;

(b) if so, the details thereof, type-wise and locality-wise;

(c) whether a large number of Government quarters have been got vacated consequent upon such checks;

(d) if so, the details thereof, type-wise and locality-wise

(e) whether a large number of Central Officers and staff have their own houses